

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process ) Regulations, 2016

1	Name of Corporate Debtor	SRI LAKSHMINARASIMHA OIL MILLS PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	18/09/2009
3	Authority under which Corporate Debtor is Incorporated / Registered.	ROC- HYDERABAD
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15500TG2009PTC066365
5	Address of the registered office and principal office (if any) of Corporate Debtor	AS PER MCA: REGD.OFFICE: PLOT NO.2/4, ANJIAH NILAYAM, SSS NAGAR, WEST MARREDPALLY, SECUNDERABAD – 500 026, TG.  AS PER NCLT ORDER: REGD.OFFICE: H.No.6-3-563/8/7/1, GROUND FLOOR, BESIDE SARADA RESINDENCY, NEAR BHAGAT SINGH STATUE, PADMAVATHI NAGAR, NEAR VENKATARAMANA COLONY, KHAIRATABAD, HYDERABAD – 500 004  FACTORY: TATIPALLI VILLAGE, JAGITIAL MANDAL & DIST, TELANGANA
6	Insolvency commencement date in respect of Corporate Debtor	13.11.2019 (by the order of Hon'ble NCLT, Hyderabad) Uploaded at NCLT portal on 16/11/2019)
7	Estimated date of closure of Insolvency Resolution Process	14/05/2020
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	KASTHURI RANGAN SUNDARESAN IP.REGDNO IBBI/IPA-001/IP-P000064/2017-18/10150



9	Address and e-mail to be used for correspondence with the Interim Resolution Professional	909 A, RAGHAVA RATNA TOWERS, CHIRAG ALI LANE, HYDERABAD – 500 001. TELANGANA <a href="mailto:askrco@gmail.com">askrco@gmail.com</a>
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	909 A, RAGHAVA RATNA TOWERS, CHIRAG ALI LANE, HYDERABAD – 500 001. TELANGANA <a href="mailto:askrco@gmail.com">askrco@gmail.com</a>
11	Last date for submission of claims	30/11/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NOT APPLICABLE
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate Insolvency Resolution Process of the **M/s SRI LAKSHMINARASIMHA OIL MILLS PRIVATE LIMITED** on 13<sup>th</sup> November 2019 vide order No. CP (IB) No.532/7/HDB/2019

The creditors of **M/s.SRI LAKSHMINARASIMHA OIL MILLS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **30<sup>th</sup> November 2019** to the interim Resolution Professional at the address mentioned against entry No. 10.

The Proof of claims is to be submitted by way of the following specified forms:

- Form B: for proof of claims by Operational Creditors except Workmen and Employees
- Form C: For proof of claims by Financial Creditors
- Form D: For Proof of claims by Workman or an Employee
- Form E: For Proof of claims by Authorised Representative of Workmen and Employees
- Form F: For claims by Creditors (other than Operational and Financial Creditors)



The above mentioned forms can be downloaded from the website [www.ibbi.gov.in/downloadform.html](http://www.ibbi.gov.in/downloadform.html) under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



KASTHURI RANGAN SUNDARESAN

Interim Resolution Professional (IRP)

**IP.REGDNO IBBI/IPA-001/IP-P000064/2017-18/10150**

Date : 18/11/2019

Place : Hyderabad

